HIGH COURT OF MADHYA PRADESH, JABALPUR ORDER

No. 1074 /Confdl./2014 II-2-69/2011(Pt.-5)

Jabalpur, Dated 04th September, 2014

The Madhya Pradesh State Judicial Academy, High Court of Madhya Pradesh, Jabalpur is going to conduct Specialised Training Programmes at other institutes for Judicial Officers of the Sub-ordinate Courts in pursuance of the Guidelines of the Government of India for release and utilization of Grant-in-aid recommended by 13th Finance Commission (FC-XIII).

For the aforesaid purpose, following Judicial Officers whose names have been mentioned in the endorsement will participate in the Specialised Training Programme at State Forensic Science Laboratory, Sagar scheduled to be held from 20th-22nd September, 2014.

The District & Sessions Judge, Sagar has been provided with necessary budget to meet out all the expenses incurred in organizing this training programme vide Registry Memorandum No. **B/4310**, **dated 04.09.2014**.

The District & Sessions Judge, Sagar is directed to:

- (1) Make all arrangements for accommodation and local conveyance (pick and drop vehicles from Railway Station/ Bus Stand to place of stay and to place of venue) for the participant Judicial Officers as per Training Programme within the limits of budgetary allocation for that purpose. District & Sessions Judge, Sagar is requested to intimate the participants about the place of venue, well in advance.
- (2) Depute one Judicial Officer for over seeing the arrangements of this training programme.
- (3) Intimate to all participant Judicial Officers about their place of stay, local conveyance etc.
- (4) Contact the Director, State Forensic Science Laboratory, Sagar for further necessary details. Tel: (O) 07582-267707, Mobile No. 9827151028.

The District & Sessions Judge and one Judicial Officer deputed for over seeing the arrangements shall be paid an honorarium (@ Rs/- 1500/- for District Judge and Rs/- 1000/- for one deputed Judicial Officer).

The District & Sessions Judge may utilize services of one Class III and two Class IV employees of the district headquarter for conducting this training programme. One Class III employee whose services will be utilized shall be paid an incentive of Rs. 400/- and two Class IV employees whose services will be utilized shall be paid an incentive of Rs. 200/- each.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

(VED PRAKASH) "REGISTRAR GENERAL

Dated 04th September, 2014

Endt. No. 1075 /Confdl./2014 II-2-69/2011(Pt.-5)

Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal.

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- 1. Shri Tarkeshwar Singh, Special Judge SC/ST (P.A.) Act, Damoh.
- 2. Shri Akhilesh Joshi, A.D.J., Shujalpur, District Shajapur.
- 3. Shri Afsar Javed Khan, II A.D.J., Barwani.
- 4. Shri Shyam Bihari Varma, X A.D.J., Ujjain.
- 5. Shri Sanjay Kumar Jain (Sr.), I A.D.J., Ashoknagar.
- 6. Shri Deepesh Kumar Tiwari, II A.D.J., Chhindwara.
- 7. Shri Sanjeev Shrivastava, II A.D.J., Tikamgarh.
- 8. Shri Sunil Kumar Jain (Jr.), III A.D.J., Damoh.
- 9. Shri Mahendra Kumar Jain, VI A.D.J., Indore.
- 10. Shri Lalaram Meena, I A.D.J., Gadarwara, District Narsimhapur.
- 11. Shri Manoj Kumar Mandloi, I A.D.J., Shajapur.
- 12. Shri Ashvaque Ahamad Khan, I A.D.J., Dhar.
- 13. Shri Prashant Kumar Nigam, I A.D.J., Betul.
- 14. Shri Sudhir Singh Chouhan, A.D.J., Badnagar, District Ujjain.
- 15. Shri Dhirendra Singh, I A.D.J., Chhatarpur.
- 16. Shri Mahesh Kumar Saini, X A.D.J., Indore.
- 17. Shri Manoj Kumar Tiwari (Sr.), II A.D.J., Sidhi.
- 18. Ku. Pratibha Satawne, III A.D.J., Gadarwara, District Narsimhapur.

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- 19. Shri Akhilesh Kumar Mishra, AJ to I A.D.J., Waidhan, District Singrauli.
- 20. Smt. Manisha Baser, I A.D.J., Biaora, District Rajgarh.
- 21. Shri Chandramohan Upadhyaya, II A.D.J., Katni.
- 22. Shri Mohammad Azhar, XIV A.D.J., Gwalior.
- 23. Shri Vaibhav Mandloi, III A.D.J., Burhanpur.
- 24. Shri Shivkant, III A.D.J., Morena.
- 25. Shri Dinesh Prasad Mishra, XV A.D.J., Bhopal.
- 26. Shri Upendra Pratap Singh, XII A.D.J., Bhopal.
- 27. Ku. Suman Shrivastava, II A.D.J., Betul.
- 28. Shri Anoop Kumar Tripathi, III A.D.J., Sagar.
- 29. Shri Hemant Joshi, II A.D.J., Neemuch.
- 30. Shri Padmesh Shah, I A.D.J., Multai, District Betul.
- 31. Smt. Vandhana Jain, I A.D.J., Vidisha.
- 32. Shri Sharad Bhamkar, IV A.D.J., Tikamgarh.
- 33. Shri Rajeev K. Pal, A.S.J., Special Court No.8, under Electricity Act, 2003, Jabalpur.
- 34. Shri Awinash Chandra Tiwari, V A.D.J., Bhopal.
- 35. Shri Devnarayan Patil, XI A.D.J., Bhopal.
- 36. Shri Rambresh (Yadav), VI A.D.J., Bhopal.
- 37. Shri Qamar Igbal Khan, III A.D.J., Shivpuri.
- 38. Shri Ajay Kumar Tailor, I A.D.J., Bhind.
- 39. Shri Ajay Kumar Singh, III A.D.J., Mandla.
- 40. Smt. Savita Singh, XVII A.D.J., Indore.With a direction to participate in the Specialised TrainingProgramme at State Forensic Science Laboratory, Sagar
 - scheduled to be held from 20th-22nd September, 2014. The participant Judicial Officers should report at 9.30 am sharp on 20th September, 2014 to the Director, State Forensic Science
 - Laboratory, Sagar.
- 3. The participant Judicial Officers (except from District Sagar) shall be paid T.A./D.A @ Rs 5000/- per candidate. The District & Sessions Judges of the concerned districts, where the participant is posted, shall make all these payments. Working lunch and tea will be provided by the State Forensic Science Laboratory.
- 4. The participant Judicial Officers shall be provided with accommodation at Sagar, and for local conveyance, only pick and

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drop vehicles from Railway Station/ Bus Stand to place of stay on arrival and from place of stay to Railway Station/ Bus Stand on departure and to place of venue during training for the participant Judicial Officers by the District & Sessions Judge, Sagar.

- 5. The participants are further directed to contact District & Sessions Judge, Sagar regarding arrangements of stay and local conveyance.
- 6. The officers nominated are directed to arrange their Board Diary in such a manner that no case is listed on the dates, on which they are directed to attend this training. If, cases have already been fixed for the said dates, Summons should not be issued and if Summons are issued, the parties should be informed about the change in dates.
- 7. The participant Judicial Officers should not seek any adjustment or exemption unless it is a case of *vis-major*. In case, any participant Judicial Officer makes representation for adjustment or exemption, the District & Sessions Judge from whose district such representation is made may provisionally nominate a suitable Judicial Officer of the same cadre as replacement and allow him/her to participate in the training programme in place of the officer seeking adjustment/exemption with prior intimation to this Registry as well as to Director, MPSJA, Jabalpur.
- 8. After completing the Training, the participant Judicial Officers are requested to intimate the Registry about their participation.
- 9. District and Sessions Judge, Damoh /Shajapur /Barwani /Ujjain /Ashoknagar /Chhindwara /Tikamgarh /Jabalpur /Indore /Narsimhapur /Dhar /Betul /Chhatarpur /Sidhi /Singrauli /Rajgarh /Katni /Gwalior /Burhanpur /Morena /Bhopal /Sagar /Neemuch /Vidisha /Shivpuri / Bhind / Mandla for information. You are further requested to send confirmation of receiving of this communication immediately, by fax.
- 10. The Director, State Forensic Science Laboratory, Sagar, for information & necessary action.

11. The Member Secretary, MPSLSA, Jabalpur for information.

12. The Director, MPSJA, Jabalpur for information and necessary action.

(VED PRAKASH)

REGISTRAR GENERAL

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